

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304
IB-172(ND)/2024

IN THE MATTER OF:

Ms. Savita Gupta	Petitioner/Applicant
Vs.		
M/s. KSJM Spirits LLP	Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 11.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Anand Shankar Jha, Mr. Sachin Mintri, Advs.
For the Respondent :

ORDER

The Applicant shall take steps to bring the written submissions on record within two days. Written submissions filed by Respondent are on record.

List the matter for compliance **on 26.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay